

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**Company Appeal (AT) No. 89-90 of 2020****IN THE MATTER OF:****Super Royal Holidays India Pvt. Ltd. & Ors.****...Appellants.****Versus****Union of India & Anr.****...Respondents.****Present:****For Appellant: Mr. Sanjay Nuli, Advocate.****For Respondent: Mr. PS Singh (R-1, ROC Karnataka)****Mr. Dharm Singh, Advocate for R-2.****ORDER**
(Virtual Mode)

18.12.2020 Learned Counsel for Respondent No. 1 makes a request that he wants to file Written-Submissions. Learned Counsel for Respondent No. 2 also wants time to file Written-Submissions.

The Respondents to file Written-Submissions within two weeks. Copies of Judgments, on which they want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **18th January, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. Alok Srivastava]
Member (Technical)

Basant B./md.